

CENTRAL ADMINISTRATIVE TRIBUNAL, ALLAHABAD BENCH.

Registration O.A. No. 1160 of 1992

M.L. Dwivedi Applicant.

Versus

Union of India
and others Respondents.

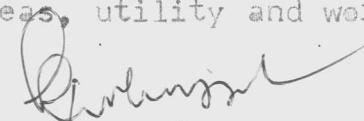
Hon. Mr. Justice U.C. Srivastava, V.C.
Hon'ble Mr. K. Obayya, Member (A)

(By Hon. Mr. Justice U.C. Srivastava, V.C.)

The applicant was posted as Senior Section Officer (Accounts) and was requested for his posting anywhere near DRM's office on his health grounds and his request was accepted and vide order dated 23.10.1991, the applicant was transferred but vide impugned order dated 10.8.1992, the applicant has again transferred back in the Accounts office at Jhansi itself. Feeling aggrieved against the transfer order, the applicant has approached the Tribunal raising a plea that on the basis of some complaint, this transfer order has been passed. Even if it could be said that there was a complaint but it can not be said that this is the sole basis of the transfer and it may be because the vacancies are available in the accounts office and it was considered that the applicant is well-versed in the account, will be more needed in his parent office so he has been transferred back to his parent office.

2. Accordingly, we do not find any good ground

to interfere in the transfer order and accordingly, the application is dismissed. However, it is still being made clear that in case the applicant still files representation within a period of three months pointing out the difficulty and reasons for which he wants to stay in this office, the respondents will consider the same and will dispose it off within a period of another 3 weeks, taking into consideration his plea, utility and work.



Member (A)



Vice-Chairman

Dated: 5.11.1992

(n.u.)